

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.85/(MAH)/2014
CA No.

CORAM:

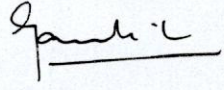
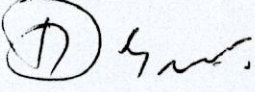
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES: M/s. Piper Serica Advisors Pvt. Ltd.

V/s.
M/s. Skin Vitals Clinic Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
5	Ganesh Iyer	Advocate for Petitioner	
	Devanshu Desai	Advocate for Respondent no 2	

ORDER

T.C.P. NO. 85/397, 398/NCLT/MB/2014

1. From the side of the Petitioner Ld. Advocate Mr. Ganesh Iyer is present. From the side of the Respondent Ld. Advocate Mr. Devanshu Desai is present.
2. After hearing the Petition for some time, the Bench is of the opinion that the issues are not ^{nature} very serious and the amount involved is of not large stakes. Therefore, suggested to Ld. Counsel and respective representatives to settle the dispute amicably. For the mutual settlement, Bench is advising that within 30 days a meeting to be held among the rival sides and the Minutes of the meeting to be placed before this Bench.
3. Let this C.P. be fixed for hearing on **7th February, 2017**. Communicated to both the sides.

Dated 21.12.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)